

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA NOs. 496, 1133 & 1134 OF 2018 IN
DFR NO. 930 OF 2018

Dated: 11th September, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member
Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

Punjab State Power Corporation Limited

.... Appellant(s)

Versus

Punjab State Electricity Regulatory Commission & Anr.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. M.G. Ramachandran
Mr. Anand K. Ganesan
Ms. Neha Garg

Counsel for the Respondent(s) : Ms. Anna Malhotra for R-1

Mr. Jafar Alam
Mr. Deep Rao for R-2

ORDER

(IA NO. 1134 OF 2018 – For condonation of delay in filing Reply)

The learned counsel, Ms. Anna Malhotra appearing for first Respondent submitted that there is a delay of 33 days in filing the reply which has been explained satisfactorily and sufficient cause has been made out in the application. The same may kindly be accepted and delay in filing the reply may kindly be condoned.

Submission made by the learned counsel appearing for the first Respondent, as stated above, is placed on record.

In the light of the submission made by the learned counsel appearing for the first Respondent and after perusal of the application explaining the delay in filing the reply,

we find it satisfactory as sufficient cause has been made out. The same is accepted and the delay in filing the reply is condoned. The IA is allowed.

IA No. 1133 of 2018
(for condonation of delay in filing rejoinder)

The learned counsel, Mr. M.G. Ramachandran, appearing for Appellant submitted that there is a delay of 34 days in filing the rejoinder which has been explained satisfactorily and sufficient cause has been made out in the application. The same may kindly be accepted and delay in filing the reply may kindly be condoned.

Submission made by the learned counsel appearing for the Appellant, as stated above, is placed on record.

In the light of the submission made by the learned counsel appearing for the second Respondent and after perusal of the application explaining the delay in filing the rejoinder, we find it satisfactory as sufficient cause has been made out. The same is accepted and the delay in filing the rejoinder is condoned. The IA is allowed.

DFR NO. 930 OF 2018

The learned counsel appearing for the Respondent Nos.1 & 2 pray for 10 days' time to file the reply to the Appeal.

Submissions made by the learned counsel appearing for the Respondent Nos. 1 & 2, as stated above, are placed on record.

The learned counsel appearing for the Respondent Nos. 1 & 2 are permitted to file reply in the instant Appeal on or before 24.09.2018 after serving copy to the learned counsel for the opposite sides. Thereafter, rejoinder, if any, may be filed on or before 01.10.2018, after serving copy to the learned counsel for the opposite sides.

Relist the matter on **04.10.2018** as requested by the learned counsel appearing for both the sides.

(S. D. Dubey)
Technical Member

Bn/pr

(Justice N. K. Patil)
Judicial Member